

The Goa Excise Duty (Amendment) Bill, 2022

(Bill No. 17 of 2022)

A

BILL

further to amend the Goa Excise Duty Act, 1964 ( Act No. 5 of 1964).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:—

**1. Short title and commencement.**— (1)This Act may be called the Goa Excise Duty (Amendment) Act, 2022.

(2) It shall come into force at once.

**2. Amendment of section 30.**— In section 30 of Goa Excise Duty Act, 1964 (Act No. 5 of 1964) (hereinafter referred to as the “principal Act”), —

(i) clause (f) shall be omitted;

(ii) second proviso shall be omitted.

**3. Amendment of section 31.**— In section 31 of the principal Act, clause (e) shall be omitted.

**4. Amendment of section 34.**— In section 34 of the principal Act, in subsection (2), for the words “two years”, the words “six months” shall be substituted.